



JUDICIAL ACADEMY, ASSAM & NEJOTI

TENTATIVE SCHEDULE OF THE SKILL DEVELOPMENT PROGRAMME FOR PUBLIC PROSECUTORS

VENUE: CONFERENCE HALL, JUDICIAL ACADEMY, ASSAM

DATE: 19.3.2017

TIME	EVENT	
09:30 AM – 10:00 AM	REGISTRATION AND BREAKFAST	
10:05 AM – 10:15 AM	Inauguration of the Training Programme by	
TIME	TOPIC	RESOURCE PERSONS
10:15 AM – 11.45 AM	Role, position and duty of a Public Prosecutor. Manner of conducting a Criminal Trial: (a) The journey of a case from FIR to charge-sheet ; (b) Manner of recording evidence in the (c) Refreshing memory (Section 159 of Indian Evidence Act); (d) Questions Lawful in cross-examination (Section 146 of Indian Evidence Act with special reference to its proviso. (e) Burden of proof and onus of proof Trial of Special cases (PC Act, NIA Act cases)	Ms. Rebecca Mammen John Advocate, Delhi High Court
11.45 A.M -12.00 A.M	Tea Break	
12:00 AM – 01:00 PM	Manner of conducting a Criminal Trial: CONTD	-Do-



01. 00 PM – 2.00 PM	LUNCH	
2.00 PM – 3.00 PM	Criminal Appeal: - a) Factual presentation of evidence b) Re-trial & Remand c) Enhancement of sentence d) Appeal by victim-scope and law of limitation e) Distinction between Criminal Appeal and Criminal Revision WITH INTERACTION	Mr. Sidharth Luthra Senior Advocate, Supreme Court of India
03.00 PM – 03.15 PM	TEA BREAK	
03:15 PM -04:30 PM	Crimes Against Women (a)Criminal Trial with special reference to POCSO Act cases (b)Trial of cases for the offences u/s 354/376 IPC with reference to amendments WITH INTERACTION	-Do-
04:30 PM -04:45 PM	CONCLUDING REMARKS	Justice A.C. Upadhyay (Retd.)